

From:

Sheo Kumar Singh-I, H.J.S.
Registrar General,
High Court of Judicature at
Allahabad

To,

All the District & Sessions Judges,
Subordinate to the High Court of
Judicature at Allahabad

Letter No. 4292

Dated: March 27, 2015

Sir,

It has come to the notice of Hon'ble Court that despite C.L. No. 4/2004 Admin. (G) Dated 21.01.2008 officers are still visiting offices of Hon'ble High Court without prior permission of Hon'ble Court.

This act of judicial officers amounts to indiscipline and comes within the purview of misconduct on their part. If in future any judicial officer is seen in the offices of Hon'ble High Court without prior permission of the Hon'ble Court/ direction of this Court on judicial and administrative side, then strict disciplinary action will be taken against the erring officer.

Inform all judicial officers to ensure strict compliance of the above directions and any deviation on their part would be viewed very seriously and shall also invite strict disciplinary action.

Yours faithfully,

Sd/-

(Registrar General)